

Nuclear-Powered Ballistic Missile Submarines for Indian Navy

1656. SHRI RAMANAND YADAV;
SHRIMATI AMARJIT KAUR:

Will the Minister of DEFENCE be pleased to state:

(a) whether Indian Defence strategy planners consider a sea-based deterrent essential for national security;

(b) whether they have suggested that the nuclear-powered ballistic missile submarines and attack submarines should be added to the Indian Navy;

(c) whether Government are aware that China and Pakistan have already added nuclear-powered ballistic missile submarines and attack submarines to their respective Navy; and

(d) if so, whether Government propose to purchase nuclear-driven ballistic missile submarines and attack submarines for Indian Navy?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) to (d) The Government has seen press reports of the existence of nuclear ballistic missile submarines in the Chinese Navy. According to available information, the Pakistan Navy does not possess this capability at present.

Adequate measures are taken from time to time to safeguard our national security keeping in view the geo-political situation.

ए० पी० जे० कंपनी समूह

1657. श्री रामेश्वर सिंह :

श्री राम नरेश कुशवाहा :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :-

(क) क्या सरकार का ध्यान 21 जून, 1983 के नवभारत टाइम्स में "अमीचन्द प्यारेलाल के प्रति दयालुता का पिछला इतिहास" शीर्षक के अंतर्गत प्रकाशित समाचार की ओर दिया गया है ;

(ख) क्या सरकार ने उक्त समूह द्वारा आयकर तथा संपत्ति कर की जा रही चोरी को रोकने हेतु उसके विरुद्ध हाल में कोई कार्यवाही की है ;

(ग) ए० पी० जे० कंपनी समूह का मुख्य व्यवसाय क्या है और भारत में तथा विदेश में इसकी कितनी शाखाएं हैं और उनकी कुल परिसंपत्ति कितनी है ; और

(घ) इस समूह विस्तार कार्यक्रम के संबंध सरकार की क्या प्रतिक्रिया है ?

वित्त मंत्रालय में राज्य मंत्री (श्री पट्टाभि रामा राव) (क) से (घ) सूचना एकत्र की जा रही है और सदन पटल पर रख दी जाएगी ।

Investigation of Cases Against Jain Shuddha Vanaspati

1658. SHRI R. R. MORARKA: Will the Minister of FINANCE be pleased to state:

(a) whether the following cases concerning Jain Shuddha Vanaspati and their undertakings have been since investigated; (1) import of oil in stainless steel containers, with a view to smuggling stainless steel sheets; (2) import of stainless steel sheet as angles; (3) a fraud concerning big insurance claim involving sinking of a ship with valuable cargo; and (4) opening back-dated letters of credits for import of edible oil under OGL after the date when this item was withdrawn from OGL;

(b) if so, what are the findings in each case; and

(c) what action has been taken or is proposed to be taken in that regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) As per information available, cases concerning Jain Shuddha Vanaspati and their undertaking referred to in (1), (2) and (3) have been investigated.